

ITEM NO.40

Court 8 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 6468/2020

(Arising out of impugned final judgment and order dated 30-04-2019 in FAO(OS)(COMM) No. 97/2019 passed by the High Court of Delhi at New Delhi)

M/S BKFC AND COMPANY ENGINEER AND CONTRACTOR

Petitioner(s)

VERSUS

M/S COMMERCIAL ENGINEERS AND BODY BUILDERS CO. LTD.Respondent(s)

(IA No. 38081/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-12-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Gaurav Goel, AOR

For Respondent(s) Mr. Vinam Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by the learned counsel for the petitioner, the matter is adjourned for four weeks.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)